

ACT No. XIX OF 1928.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 25th
September, 1928.)

An Act further to amend the Madras Salt Act, 1889, for a certain purpose.

WHEREAS it is expedient further to amend the Madras
Salt Act, 1889, for the purpose hereinafter appearing;
It is hereby enacted as follows:—

Mad. Act IV
of 1889.

1. This Act may be called the Madras Salt (Amendment) Short title.
Act, 1928.

Mad. Act IV
of 1889.

2. To section 49 of the Madras Salt Act, 1889 (hereinafter Amendment of
referred to as the said Act), the following paragraph shall be section 49,
added, namely:— Mad. Act IV
of 1889.

“ If the officer making the arrest has been empowered in
this behalf by general or special order of the
Central Board of Revenue, and sufficient bail be
tendered for the appearance of the person arrested
before the Inspector, the officer shall admit such
person to bail.”

3. In section 53 of the said Act, after the word and figures Amendment of
“ section 47 ” the words and figures “ or section 49 ” shall be section 53,
inserted. Mad. Act IV
of 1889.

Price 1 anna or 1½d.]

MGIPC—L—IX-106—17-10-28—5,000.